

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 857/9/NCLT/AHM/2019

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2020**

Name of the Company:

Parth Dye Chem Pvt Ltd

V/s

Dhanurdhar Processors Pvt Ltd

Section:

Section 9 of Insolvency & Bankruptcy Code

ORDER

Learned Counsel Ms. Khyati Punjabi appeared for the Operational Creditor.

Learned PCS Mr. Dhiren Dave appeared for the Corporate Debtor.

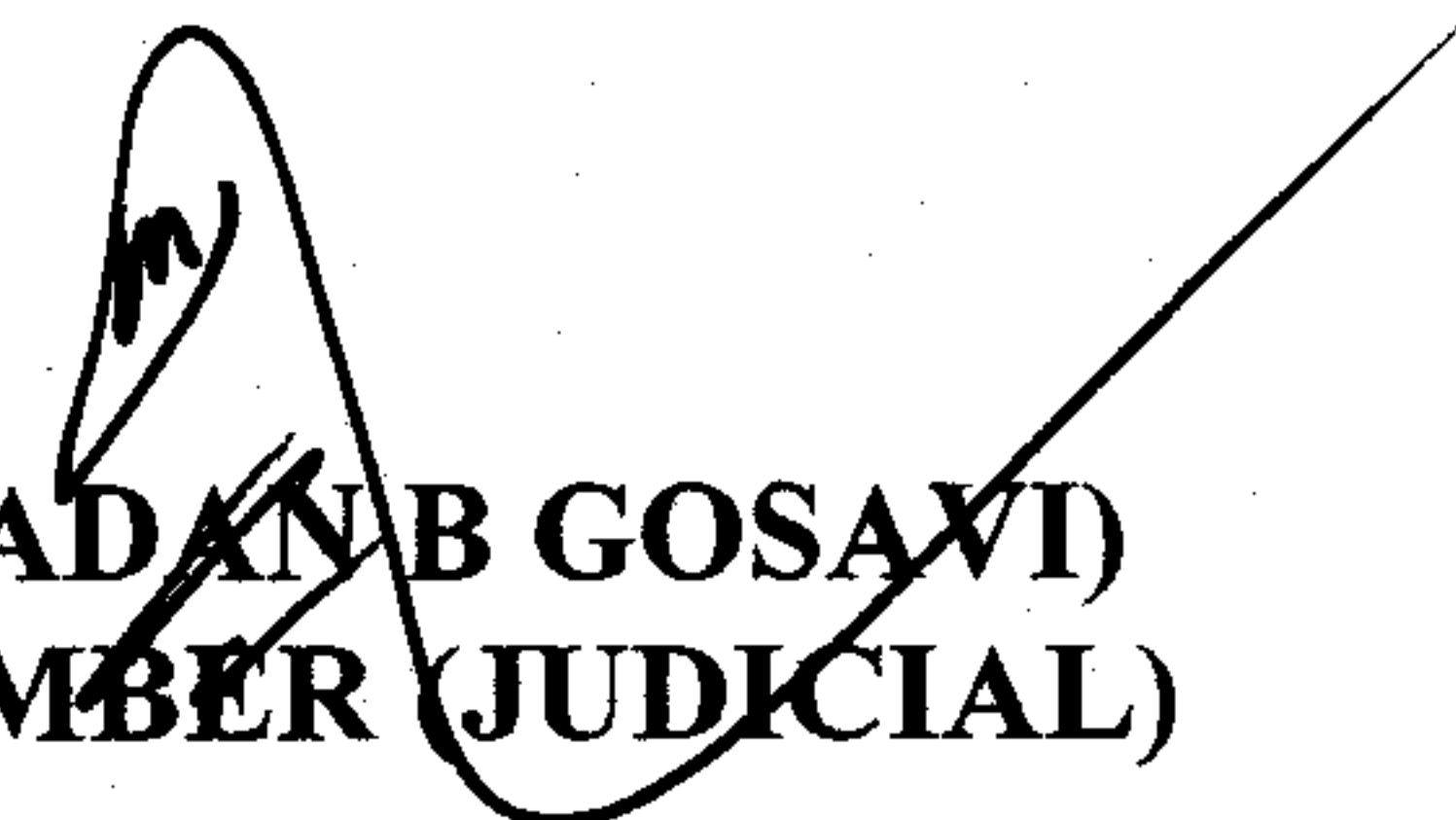
Learned Counsel for the Operational Creditor brought to our notice that the Corporate Insolvency Resolution Process has already been initiated against the same Corporate Debtor i.e. **Dhanurdhar Processors Pvt. Ltd.** vide its order dated **05.06.2020** in **CP(IB) No. 357/9/NCLT/AHM/2018**. In view of this, the present IB Petition stands disposed of being infructuous.

The Operational Creditor is at liberty to approach IRP/Resolution Professional to lodge its claim and Resolution Professional to consider the same as per the Rules.

Accordingly, CP(IB) No. 857 of 2019 stands disposed of being infructuous.



**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**



**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 15th day of July, 2020.

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